

National Company Law Tribunal

Allahabad Bench

CP No. 85/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2017

NAME OF THE COMPANY: Sunita Bansal vs Jaiprakash Infra Tech Ltd

SECTION OF THE COMPANIES ACT: 73(4) of the Companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R. P. Aggrwal	Adv.	Resp.	
2.	Prakhar Tandon proxy	Adv.	Petitioner	

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Sh. Prakhar Tandon, proxy for Sh. Shubranshu Shekhar, Advocate for the petitioner. Sh. R.P. Aggrawal, Advocate for the respondent company.

The respondent counsel files affidavit on behalf of the respondent company, stating such the principle amount of all the cases have now been paid. However, there remains dispute in respect of the payment of interest/interest accrued on delayed payment. Learned counsel for the respondent also informed that CIRP has already been initiated in respect of the respondent corporate debtor company and IRP has already been appointed.

Keeping in view of this, subsequent development both the petitions has now become infructuous and remedy available, if any, lies before the IRP appointed by this Court. Petitioner counsel seeks time for argument as his senior is not available today.

Hence, the case is fixed for 31st August, 2017 for argument.

Dated:29.08.2017

Sd _____
Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash